

PUNJAB VIDHAN SABHA

Bill No. 17-PLA-2019

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS,
PUNJAB (AMENDMENT) BILL, 2019

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BILL

further to amend the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of Deputy Ministers, Punjab (Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Salaries and Allowances of Deputy Ministers, Punjab Act, 1956, after section 7, the following section shall be inserted, namely:—

Insertion of section 7-A in Punjab Act 22 of 1956.

"7-A. The free furnished house and other perquisites admissible to the Deputy Minister under this Act, shall be exclusive of income tax, which shall be payable by the State Government."

Perquisites to be exclusive of income-tax.

STATEMENT OF OBJECTS AND REASONS

Previously, under Section 7-A of the 'The Salaries and Allowances of Deputy Ministers' Punjab Act, 1956, income tax on salary, allowances, free furnished house and other perquisites admissible to the Deputy Ministers, was payable by the State Government. As decided by the Cabinet in its Meeting dated 19.3.2018, Section 7-A of 'The Salaries and Allowances of Deputy Ministers' Punjab Act, 1956 was omitted. Now, the Government has decided that, the income tax on free furnished house and other perquisites admissible to Deputy Ministers, would be payable by the State Government.

It is proposed to amend the 'The Salaries and Allowances of Deputy Ministers' Punjab Act, 1956 to achieve the above said objective.

CAPTAIN AMARINDER SINGH,
Chief Minister, Punjab

FINANCIAL MEMORANDUM

This Bill involves financial implications and with this amendment an additional expenditure will be incurred on State Government.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 6th August, 2019.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 6th August, 2019 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).